

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85234 of 2020

(On behalf of Appellant)

Excise Appeal No. 87460 of 2017

(Arising out of Order-in-Appeal No. SK/70/Th-II/2017 dated 28.02.2017
passed by Commissioner of Central Excise (Appeals), Mumbai-I)

Commr. of CGST & Cen. Excise, Palghar
Palghar

Appellant

Vs.

M/s. Emil Pharmaceutical Inds. Pvt. Ltd.

Respondent

Plot No. N-50, MIDC Indl. Area,
Tarapur, Boisar, Dt. Palghar – 401 506.

Appearance:

Shri Nitin Ranjan, Assistant Commissioner, Authorised Representative,
for the Appellant

Shri Mehul Jivani, C.A., for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86649/2021**

Date of Hearing: 06.08.2021

Date of Decision: 06.08.2021

PER: BENCH

Revenue has filed this miscellaneous application seeking withdrawal of appeal, in terms of litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. The miscellaneous application is allowed and the appeal dismissed as withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)